

sidences and accidents; and

(d) what action have been taken by ECL and DGMS to prevent similar occurrences?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d) Instances of land subsidence have been reported from time to time in the Raniganj Coalfield over the last several years. The cause of subsidence of land is unscientific exploitation of coal during pre-nationalisation days.

Accidents in the mines are caused mostly by fall of roof, fall of sides, movement of trucks and dumpers, fall of persons and objects.

Details of subsidences and accidents in the Raniganj coalfield under the Eastern Coalfields Ltd. during the period 1986 to 1989 are given below:-

Year	No. of sub-sidences	No. of accidents	fatal	No. of serious accidents
1986	4	29		58
1987	5	29		95
1988	4	31		116
1989	2	28		107
(upto Oct. 89)				

The Eastern Coalfields Ltd. has stated that it has taken the following steps to prevent subsidence of land:

- (i) Mining operations are carried out in conformity with rules and regulations and as per conditions imposed by the Directorate General of Mines Safety;
- (ii) Extraction below built up areas is done only in conjunction with stowing;
- (iii) Restricted working/extraction is carried out in case of workings under shallow over;
- (iv) Construction activities over areas

declared unsafe for habitation have been prohibited;

- (v) Regular follow-up and liaison with the District authorities is maintained for evacuation of people from areas declared unsafe.

An action Plan for stabilisation of old and unapproachable underground voids in the Raniganj area has been prepared by the Eastern Coalfields Ltd. and an amount of Rs. 15 lakhs has been sanctioned by the Department of Coal, Ministry of Energy for initial setting of the Project by the Coal India Ltd.

A Standing Committee on Safety in Coal Mines headed by the Union Energy Minister has been set up which reviews the status of safety in coal mines from time to time.

Provisions for safety, health and welfare of workers employed in Mines are contained in the Mines Act, 1952 and the rules and regulations framed thereunder. The Director General of Mines Safety, Dhanbad and his officers inspect the mines periodically in order to enforce the statutory provisions in respect of mines safety and take appropriate action as provided in the Mines Act, 1952 against the persons held responsible for accidents and for violating the provisions of the Act. The Director General of Mines Safety also issues guidelines in the form of circulars to the mines management from time to time for adopting the safety measures.

Scheduled Tribes status to more Communities

514. SHRI SHABBIR AHMED SALARIA: Will the Minister of WELFARE be pleased to state:

- (a) whether it is a fact that apart from the eight sections of the people in Ladakh Region who have been declared as Scheduled Tribes, the Jammu and Kashmir Government had recommended some more sections including Gujars, Bakarwals and Argarans for being

accorded the Scheduled Tribes status; and

(b) if so, what are the details of these sections and the reasons for not declaring them as Scheduled Tribes?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes Sir.

(b) The State Government of Jammu and Kashmir had also recommended the inclusion of following eight more communities in the list of Scheduled Tribes in the State of Jammu & Kashmir:-

1 Argon (and not Argarans)

. Gujjars

2 Bakrawal

4 Gaddi

5 Sippi

. Bazigar

6 Sansi

8 Pahari

1. Argon (and not Argarans)

2. Gujjars

3. Bakrawal

4. Gaddi

5. Sippi

6. Bazigar

7. Sansi

8. Pahari

According to the information supplied by the Registrar General of India on the basis of the mini-census conducted by them during 1987-88 in the State, the above eight communities do not possess tribal characteristics and, therefore, these communities have not been considered for inclusion in the list of Scheduled Tribes in the State of Jammu and Kashmir.

Dropping of Industrial Relations Bill

515. SHRI DEBA PRASAD RAY: Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to drop the Industrial Relations Bill pending before Parliament;

(b) if not, whether Government propose to make further modifications in the Industrial Relations Bill; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The Government in consultation with Central Trade Union Organisations and others concerned will review the Industrial Relations Bill.

मध्य प्रदेश के उत्प्लासित श्रमिकों का शोषण

516. श्री अजीत जोगी: क्या अम मंत्री यह नताने की कृपा करेगे कि:

(क) क्या सरकार को इस आशय को शिक्नयते प्राप्त हुई है कि मध्य प्रदेश के श्रमिकों का उन्हें विदेश में ले जाने के बाद शोषण किया जा रहा है;

(ख) यदि हां, तो इस संबंध में क्या कार्यवाही की गई है; और

(ग) क्या सरकार का इस संबंध में मौजूदा कानूनों में संशोधन करने का विचार है, ताकि इस प्रकार का शोषण कर रहे मध्यस्थों और ठेकेदारों पर नियंत्रण रखा जा सके?

अम और करुणाण मंत्री (श्री राम विलास पासवान): (क) विदेश ले जाने के बाद मध्य प्रदेश के श्रमिकों का शोषण किए जाने की कोई शिक्नयत इस मंत्रालय में प्राप्त नहीं हुई है।

(ख) और (ग) प्रश्न नहीं उठते।

Amelioration of Conditions of Urban Slum Dwellers

517. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the recently published study published in the Patriot, dated the 5th December, 1989 recommending amelioration of slum dwellers in third world countries by providing them the basic needs of water, sanitation, hygiene, Child care, education and health service; and

(b) if so, whether in the light thereof Government have chalked out any programme or scheme for amelioration of the conditions of urban pavement and slum-dwellers in the cities, if so, the broad features thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN): (a) Yes, Sir.

(b) Basic amenities in urban slums are provided under the scheme of Environmental Improvement of Urban Slums. The State Governments formulate and